

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 82(ND)13
CA. NO.

CORAM:


PRESENT: Smt. Ina Malhotra
HON'BLE MEMBER (J)

SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2016**

NAME OF THE COMPANY: M/s. Manish Aggarwal V/s. GSA Enterprises Pvt.Ltd & Anr

SECTION OF THE COMPANIES ACT: 397/398

| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|--------------|---------------|----------------------|-----------------------|--|
| 1. | Prateek Gupta | Adv- ORDER | Petitioner |  |

The petitioner has filed an objection to the Valuation Report submitted by the Chartered Accountant. The grievance of the petitioner is that though the circle rate of the land (which is the only asset of the company) is Rs.22000 per sq mt., the land is assessed at Rs. 12168/- per sq.mt. which is grossly inadequate. However, given the actual scenario in the Real Estate Sector, the market rate could actually be far below the circle rate settled by the Government. It would therefore be expedient for the Petitioner to place on record any document to substantiate that transactions were actually effected at a higher rate for similarly placed properties at that given point of time.

2. Notice of the objections/application be issued to the Respondents returnable on 20.02.2017.

Order Dasti


[S.K. MOHAPATRA]
MEMBER [T]

2d/-

[INA MALHOTRA]
MEMBER [JUDICIAL]